

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

RA 247/2016 in
OA 3480/2013

New Delhi, this the 8th day of November, 2016

Hon'ble Mr. P.K. Basu, Member (A)

D.K. Batra
S/o Shri R.C. Batra
Aged about 49 years
R/o B-124, Amar Colony,
Lajpat Nagar-IV,
New Delhi-110024

....Applicant

Versus

Union of India & ors.

1. Union of India
Through the Secretary
Ministry of Textiles
Udyog Bhawan,
Dr. Maulana Azad Road
New Delhi-110011
2. The Director General
National Institute of Fashion Technology
NIFT Campus, Hauzkhast
New Delhi-110016
3. The Registrar (Establishment)
National Institute of Fashion Technology
NIFT Campus, Hauzkhast
New Delhi-110016

... Respondents

ORDER (In Circulation)

Mr. P.K. Basu, Member (A)

This Review Application (RA) has been filed against the
order dated 6.09.2016 passed in OA 3480/2013.

2. I have gone through the RA. I do not find anything in RA which suggests an error apparent on the face of the record or any other sufficient reason for a review. In this regard, the Hon'ble Supreme Court has settled the law. I refer, in particular, to the judgments of the Hon'ble Supreme Court in **Kamlesh Verma Vs. Mayawati and others**, (2013) 8 SCC 320 and **State of West Bengal and others Vs. Kamalsengupta and another**, (2008) 8 SCC 612.

3. The RA being an attempt to reargue the case, cannot be entertained. It is, therefore, dismissed in circulation.

(P.K. Basu)
Member (A)

/dkm/